

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-101**

IB-820/PB/2022  
New IA/3524/2024

**IN THE MATTER OF:**

Canara Bank

**Vs.**

M/s. CMI Ltd.

**....Applicant**

**....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 15.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Abhishek Anand, Ms. Shankari Mishra, Advts.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/3524/2024:-**

This is an application filed by the Suspended Management under Section 60(5) of the IBC, 2016 seeking certain directions to the Respondent, Resolution Professional/CoC. Heard the submission made by Ld. Counsel on behalf of Applicant. Ld. Counsel on behalf of RP is also present on the basis of advance notice and accepts notice for filing reply to this application. Reply be filed within a period of 2 weeks. A prayer has been made by the Applicant seeking direction to stay the voting on Resolution Plan to be held on 15.07.2024. We are not inclined to grant any stay on the decision to be taken by the CoC in respect of Resolution Plan. However, any decision of the CoC in respect of Resolution Plan shall be subject to be the outcome of this application. It is made clear that we have not recorded anything on the merits of the issue raised by the Applicant at this stage. List this application on **20.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**